

workers employed in the Associated Cement Companies;

(b) if so, the progress made by the Tribunal so far; and

(c) when the report is likely to be ready?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) Yes.

(b) The parties have filed their statements.

(c) Efforts are being made by the Tribunal to fix an early date for the hearing of the case.

Dandakaranya Project Employees

*343. Shri P. K. Deo:
Shri K. P. Singh Deo:
Shri D. N. Deb:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the Class III and Class IV employees of the Dandakaranya Project have recently represented to Government against the retrenchments and reversions in the Project; and

(b) if so, the action taken on their representation?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) Certain employees who became surplus due to reorganisation and reduction in Establishment and who had been given the usual notice of termination of services had represented against the issue of such notices.

(b) Action is being taken to adjust the surplus employees in other equivalent or lower posts. It is hoped that by such adjustments, it will be possible to avoid retrenchment.

Wage Board

*344. Shrimati Tarakeshwari Sinha:
Shri D. C. Sharma:
Shri Siddeshwar Prasad:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government have any proposal to bring about any statutory

provision for implementation of the recommendations of the Wage Boards; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) No decision in this regard has been taken so far.

(b) Does not arise.

Urdu as Second Language

*345. Shri Abdul Ghani Dar:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri George Fernandes:
Shri Balraj Madhok:
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Government have taken a decision to declare Urdu as the second language in certain States;

(b) if so, the names of the States where Urdu has been declared as the second language; and

(c) the names of the States which are in favour of declaring Urdu as the second language?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No Sir.

(b) Does not arise.

(c) In the Governor's address to the Bihar State Legislature on 17th March, 1967, it was announced that recognition would be given to Urdu as the second official language in the State. The Andhra Pradesh Official Languages Act, 1966 provides for the use of Urdu, in addition to the Telugu language, in certain areas of the State for such official and other purposes as may be specified by notification.